

Seth Loonkaran Sethiya and Others

Vs

Mr. Ivan E. John and Others

Civil Appeal No. 416 Of 1973 and 572 of 1974

(CJI A.N. Ray, M.H. Beg, Jaqswant Singh JJ)

20.10.1976

JUDGMENT

JASWANT SINGH, J. –

1. These two appeals by certificates granted under Article 133 of the Constitution which are directed against the common judgment and decree dated December 22, 1972 of the High Court at Allahabad in two connected Civil First Appeals 465 of 1954 and 65 of 1955 preferred against the judgment and preliminary decree of the Second Additional Civil & Sessions Judges, Agra, dated April 5, 1954, in suit 76 of 1949 shall be disposed of by this judgment.

2. The facts material for the purpose of these appeals are : The appellant in appeal 416 of 1973 and respondent 1 in appeal 572 of 1974, Seth Loonkaran Sethiya, (hereinafter referred to for convenience as 'the plaintiff') is a financier living and carrying on business in Agra. Respondents 1 to 3 in the first appeal and appellants 1 to 3 in the second appeal viz. Ivan E. John, Maurice, L. John and Doris Marzano, grandsons and granddaughter of one A. John, are partners of the registered firm called 'John & Co'. There are three spinning mills and one flour mill at Jeoni Mandi, Agra which are compendiously described as 'John Mills', Originally, the members of the John family were the exclusive owners of all these mills which have been in existence since the beginning of the current century. In course of time, some strangers acquired interest therein and by the time the present lis commenced, the following became the joint owners thereof to the extent noted against their names :

#1. Ivan E. John, Maurice L. John and Doris Marzano, appellants 1 to 3 in appeal 572 of 1974 and respondents 1 to 3 in appeal 416 of 1973 - Partners of the firm 'John & Co.', appellant 4 in appeal 572 of 1974 and respondent 4 in appeal 416 of 1973 : 11/40th share  
#2. Seth Munnilal Mehra (respondent 6 in appeal 416 of 1973 and respondent 9 in appeal 572 of 1974) and Hiralal Patni (respondent 5 in appeal 416 of 1973, deceased and now represented by respondents 5/1 to 5/7 in the said appeal and represented by respondents 2 to 8 in appeal 572 of 1974) : 19/40th share  
#3. Gambhirmal Pandya (P) Ltd. - partner in M/s. John Jain Mehra & Co. : 8/40th share  
#4. Ivan E. John : 2/40th share###

3. Having run into financial difficulties, M/s. John & Co. were driven to tap various sources for raising loans for their business and other requirements. By virtue of the deed of agreement (Exh. 1321) dated June 14, 1947, they entered into a financial agreement with Sethiya & Co. a partnership firm of the plaintiff and Seth Sujan Chand. Under this agreement which was originally meant to last for five months but which was allowed to remain in force even after the expiry of that period, Sethiya & Co. undertook to advance to M/s. John & Co. funds to the extent of Rs. 8,00,000 on the

security of yarn and to act as sole selling agents of the latter. On January 29, 1948, the Collector, Agra, attached movable and immovable properties of the mills pursuant to a certificate issued for realization of income tax dues for the years 1943 to 1945 outstanding against M/s. John & Co. which exceeded Rs. 20 lakhs. On February 5, 1948, the Collector, Agra, appointed Ivan E. John, Maurice L. John and Doris Marzano as custodians for running the mills. On February 9, 1948, the aforesaid agreement (Exh. 1321) dated June 14, 1947, with Sethiya & Co. which continued to remain in operation beyond its original term was renewed upto the end of April, 1948, by agreement (Exh. 1320). This agreement gave an option to the partners of Sethiya & Co. to allow it to continue in force until their dues were paid in full by M/s. John & Co. These financial agreements with Sethiya & Co. did not prove adequate to meet the monetary requirements of M/s. John & Co. Accordingly on the same day i.e. on February 9, 1948, they entered into another agreement (Exh. 1319) with the proprietary concern of the plaintiff carrying on business under the name and style of 'M/s. Tejkaran Sidkaran' whereby the latter agreed to advance certain amounts to them against 'mortgage' of cotton, its products and bye-products which might be in their stock from time to time during the continuance of the agreement. By this agreement, M/s. John & Co. also undertook to pay to M/s. Tejkaran Sidkaran a sum of Rs. 2,09,245-9-10 which, on going into the accounts, was found to be due to the latter in respect of the supply of cotton. Nearly five months thereafter i.e. on July 6, 1948, the aforesaid partners of M/s. John & Co. succeeded in obtaining another financial accommodation from Sethiya & Co. (vide agreement Exhibit 168 : Exhibit A-1). By this deed, the financiers agreed, for the efficient working of the mills, to advance loan, as and when required, upto the limit of Rs. 25 1/2 lakhs to the partners of M/s. John & Co. on condition that they i.e. the financiers would have a floating and prior charge for all monies due to them for the time being including the amount due to them on the date of the agreement and all monies which they might choose to advance under the agreement, on all business assets including stores, coal, oil process etc. of the aforesaid three spinning mills.

4. Describing himself as the sole proprietor of the firm 'Sethiya & Co.' and 'M/s. Tejkaran Sidkaran', Seth Loonkaran Sethiya filed in the court of the Civil Judge, Agra, on April 18, 1949, an original suit, being suit 76 of 1949, against M/s. John & Co. and its aforesaid partners (hereinafter referred to as 'the defendants first set') as also against Munnilal Mehra, Hiralal Patni and Gambhirmal Pandya and M/s. John, Jain Mehra & Co. (hereinafter referred to as 'the defendants second set') for recovery of Rs. 21,11,500 with costs and pendente lite and future interest by sale of the assets of M/s. John & Co. and for permanent injunction restraining the defendants first set from committing any breach of the aforesaid agreement dated July 6, 1948, as also for declaration that he had a prior and floating charge on all the business assets of M/s. John & Co. The suit was later on amended by the plaintiff with the permission of the trial Court. By his amended petition of plaint, the plaintiff sought a decree against the defendants first set as also against the defendants second set.

5. The case of the plaintiff was that Ivan E. John, Maurice L. John and Doris Marzano who were part owners of the aforesaid three spinning mills and a flour mill as also certain over properties and had been carrying on their business and running the mills under the name and style of John & Co. being heavily indebted and in urgent need of money to pay arrears of income tax as well as other dues and to carry on day to day business of the mills approached him time and again for finances, loans etc. for the aforesaid purposes; that he lent considerable sums of money under various agreements executed by the defendants first set in his favour and in favour of the firm 'M/s. Tejkaran Sidkaran', of which he was the sole owner, and in that of Sethiya & Co.; that on or about July 6, 1948 all accounts between his firm 'Sethiya & Co.' and the defendants first set were gone into and after a full scrutiny therefore, a settled amount of Rs. 12,72,000 was found to be due to Sethiya & Co. from the defendants first set upto June 30, 1948; that this amount was admitted and

accepted by the defendants first set and was as such debited to their account and was also acknowledged by them in the subsequent agreement entered into by them with him; that after the aforesaid settlement, the defendants first set solicited further financial help from him to run the mills and to meet their pressing liabilities which was acceded to by him on the terms and conditions set out in the agreement dated July 6, 1948, (Exh. 168); that by this agreement, he agreed inter alia to advance requisite funds to the defendants first set (for carrying on the business of the mills and payment of the claims of Raja Ram Bhawani Das and to meet other liabilities) up to the limit of Rs. 20 lakhs inclusive of the aforesaid amount admittedly found due to him from the defendants first set on the date of the agreement and to make a further advance of a sum of Rs. 5,50,000 on the security of business assets and stocks other than bales of yarn and cotton; that it was also stipulated that he would have a floating and prior charge for the entire amount due to him on the date of the agreement on all the business assets including stores, coal, oil process etc. of all the three spinning mills of the defendants first set and that he would be paid interest at the rate of 6 per cent per annum from the date of incurring liability in respect of each individual item besides commission at the rate of 1 per cent on all sales of products of the three spinning mills whether sold directly or otherwise during the currency of the agreement and a further commission at the rate of 12 per cent on value of all the purchases of cotton required for consumption of the three spinning mills and godown rent as might be agreed. The plaintiff further averred that it was specifically agreed between him and the defendants first set that the agreement would be in operation for the minimum period of one year and would also continue to be in force thereafter until the entire amount due to him from the defendants first set was fully paid up. The plaintiff further averred that the accounts of business done by him under the name of M/s. Tejkaran Sidkaran with the defendants first set were gone into and finally the defendants first set admitted that a sum of Rs. 17,79,100 was due from them to his firm 'M/s. Tejkaran Sidkaran' and that under their written authority, he transferred the above liability to his firm 'Sethiya & Co.' and thus all accounts of the defendants first set with him were amalgamated in one account i.e., of Sethiya & Co. and the account of his firm M/s. Tejkaran Sidkaran with the defendants first set was squared up and closed. The plaintiff further averred that the defendants second set including Hiralal Patni, the ex-financier of the John Mills who had not despite best efforts succeeded in securing possession of the mills as co-proprietor thereof entered into partnership with the defendants first set under the name and style of M/s. John Jain Mehra & Co. and maliciously induced them to commit breaches of the agreement dated July 6, 1948 by forcibly turning out his representatives who used to remain in charge of the stocks, stores, coal, waste etc. of the mills and making them enter into a finance agreement contrary to the terms of the agreement with his firm. The plaintiff also alleged that the defendants first set had at the instigation of the defendants second set unjustifiably closed the business of John & Co. and were colluding with the latter who were guilty of misappropriation and conversion of the goods over which he had a prior and floating charge. The plaintiff also averred that on April 4, 1949, accounts were again gone into between him and the defendants first set and a sum of Rs. 47,23,738/4/9 were found due to him from them that agreement dated July 6, 1948, between him and the defendants first set still subsisted and would continue to subsist till July 6, 1949, and thereafter at his option till all his dues were paid up; and that a sum of Rs. 21,11,500 was due to him from the defendants first set as per Schedule A of the plaint which both sets of the defendants were liable to pay.

6. The statement of account as contained in Schedule A annexed to the plaint was as follows :

#-----1. Settled balance on April 4, 1949 according Rs. a. p. to accounts books of the defendants. (The accounts upto April 4, 1949 were fully gone through and settled by both the parties and confirmed by the defendants by making necessary entries in their books.) . . 45,74,980 10 12.

Plaintiff's charges of commission, interest, godown rent etc., according to the terms of the agreement and duly checked by the defendant's accountant and Chief Accounts Officer as detailed below :

From October 13 to October 31, 1948	14,516 13 6
From November 1 to December 12, 1948	33,783 4 3
From December 13 to January 12, 1949	34,100 3 3
From January 13 to February 12, 1949	38,716 12 3
From February 13 to March 12, 1949	27,632 9 2
----- Total 1,48,749 10 8	
April 9, 1949 paid to Mahalaxmi Oil Mill through Kirpa Narayan advocate and others.	8,708 10 8
April 10, 1949 paid to Bishambar Nath and Co. for cotton supplied to John & Co.)	1,57,005 3 0
Charges from March 13 to April 12, 1949	62,804 12 3
----- Total 49,52,248 9 0	
April 9, 1949 : Proceeds by sale of 5731 bales of yarn sold by defendants as per their authorities . .	28,40,748 9 0
----- Balance 21,11,500 0 0 (Twenty-one lacs, eleven thousand five hundred only)-----	
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7. The suit was contested by both sets of defendants on various grounds. Defendants first set inter alia pleaded that there was no settlement of accounts between them and the plaintiff as alleged by the latter; that the accounts were liable to be reopened as they were tainted with fraud, obvious mistakes etc., and that on a true and correct accounting a large sum of money would be found due to them; that though the plaintiff and Seth Sujan Chand (who owned Indra Spinning and Weaving Mills and had a covetous eye on John Mills) has obtained various documents, agreements, vouchers, receipts etc. at various time from them, the same were of no legal value as they were secured by the former by practising undue influence, fraud, coercion and misrepresentation. It was further pleaded by the defendants that the plaintiff had illegally and contrary to the agreement dated July 6, 1948, debited them with huge amounts which were not really due to them. It was further pleaded by the said defendants that the cotton supplied to them by the aforesaid financiers was of inferior quality and the amounts charged by them in respect thereof were exorbitant, and far in excess of the prevailing market rates. The said defendants further pleaded that though under the terms of the agreement dated February 9, 1948, no commission on sales and purchases had been agreed to be paid by them to the financiers still they had been debited with huge amounts on that account and likewise though simple interest has been stipulated in the said agreement compound interest with monthly rests had been debited to their account which was not at all justified. The said defendants also disputes to their liability to pay certain items of expenditure like demurrage, wharfage etc. which had been debited to their account. It was also pleaded by the said defendants that the plaintiff had no floating or prior charge on any of their stocks, stores etc. nor could any such charge be claimed by him in law; that the suit was barred by the provisions of Section 69 of the Partnership Act and that the agreement date July 6, 1948 which was insufficiently stamped could not form the basis of the suit.

8. In the written statement filed by them, the defendants second set denied the allegations and insinuations made against them by the plaintiff and raised a number of technical and other pleas. They also pleaded that the plaintiff alone was not entitled to file the suit concerning the firm M/s. Sethiya as it did not belong to his joint Hindu family but was a partnership firm.

9. The trial Court framed as many as 21 issues and on a consideration of the evidence adduced by the parties it held inter alia that the suit as brought by the plaintiff was maintainable; that though the plaintiff had failed to prove that the dissolution of the partnership between him and Seth Sujan Chand took place on June 30, 1948, and no alternate date of dissolution subsequent to June 30, 1948, had been set up by him, it was evident from the record that the dissolution took place sometime after July 30, 1948, and before the institution of the suit; that the suit being one for

recovery of the assets due to a dissolved partnership firm from a third party was not barred by Section 69 of the Partnership Act; that Seth Sujan Chand was not a necessary party to the suit; that agreement dated July 6, 1948, was duly stamped and that no undue influence etc. was exercised by the plaintiff on the defendants first set in relation to the execution of the agreements between Sethiya & Company and the defendants first set. The trial Court also held that there was no accounting on April 4, 1949, as alleged by the plaintiff and that both the plaintiff and the defendants first set committed a breach of agreement dated July 6, 1948. The breach committed by the defendants first set according to the trial Court lay in their unjustifiably handing over possession to M/s. John Jain Mehra & Co. of the goods on which the plaintiff held a charge thereby furnishing him with a cause of action against both sets of defendants. The trial Court also held that under Clause 13 of the agreement dated July 6, 1948, a charge in favour of the plaintiff was created in respect of the entire business assets including stock-in-trade, stores, coal, oil etc. lying inside the three spinning mills which were being run by John & Company; and that defendants first set utilised, consumed and otherwise dealt with the goods which were burdened with the floating charge from July 6, 1948, to April 13, 1949, when John & Co. ceased to be going concern and there was a final rupture between the plaintiff and the defendants first set and the plaintiff's floating charge got fixed or crystallised. It also found that defendants second set were not entitled to prior charge on the properties of John & Co. existing on April 13, 1949, and were liable to satisfy the plaintiff's claim as despite notice of his floating charge they consumed, converted and misappropriated stocks and stores and other business assets of the defendants first set. Finally, the trial Court held the plaintiff to be entitled to a decree for Rs. 18,00,152 against both sets of defendants but rejected his claim for specific performance and injunction. It accordingly passed a preliminary decree against both the sets of defendants on April 5, 1954 directing them to deposit the said amount in court within the prescribed time and in default, gave the plaintiff a right to apply for a final decree for scale of all the business assets, goods, stocks, stores etc., of the three spinning mills as mentioned in the operative portion of its judgment. The decree also gave a right to the plaintiff to apply for a personal decree against the defendants first set and the defendants second set for the balance of his claim in case the net sale proceeds of a said property were found insufficient to discharge his claim. Aggrieved by the said judgment and decree of the trial Court, the plaintiff preferred an appeal, being First Appeal 465 of 1954, before the High Court at Allahabad claiming the following reliefs :

- (a) A decree for a further sum of Rs. 64,082/3/5 by which amount his claim was reduced by the trial Court;
- (b) Such rate of interest as he might be entitled to on the aforesaid sum of Rs. 64,082/3/5 under the agreement dated July 6, 1948;
- (c) Interest on the sum already decreed at the rate agreed to under the agreement dated July 6, 1948;
- (d) Induction in the terms of para 47(b) of the plaint and specific performance of the agreement dated July 6, 1948;
- (e) Costs of the appeal and costs which the lower court wrongly disallowed or deducted and also interest on the costs already awarded;
- (f) A decree for scale of the share of the defendants in the machinery over which he had a charge.

10. M/s. John Jain Mehra & Co. of which the defendants first set too were partners, also preferred an appeal against the aforesaid judgment and decree passed by the trial Court, being First Appeal 65 of 1955, praying that the decree passed by the trial Court in favour of the plaintiff be set aside and the suit dismissed with costs throughout.

11. The High Court partially allowed both the appeals 465 of 1954 and 65 of 1955 by its aforesaid judgment dated December 22, 1972, holding inter alia that no fraud, undue influence, coercion or misrepresentation was practised by the plaintiff on the defendants first set in connection with the execution of agreement dated February 9, 1948, or agreement dated July 6, 1948 (which is the basis of the suit); that the agreement dated July 6, 1948, was neither insufficiently stamped nor did it require registration; that though it appeared that the deed of dissolution dated July 22, 1948, was prepared for the purpose of the case, there was sufficient evidence on the record to indicate that Seth Sukan Chand had withdrawn from the partnership carried on under the name of Sethiya & Co. with effect from June 30, 1948, and had nothing to do with the transaction evidenced by the agreement dated July 6, 1948, which was entered into by the plaintiff as the sole proprietor of Sethiya & Co.; that the entire rights and liabilities flowing from the agreement dated July 6, 1948, having become the rights and liabilities of the plaintiff alone and the suit not being one for recovery of dues of a dissolved partnership firm arising out of a cause of action which accrued before the dissolution of the firm, neither Seth Sukan Chand was a necessary party to the suit, nor was the suit barred under Section 69 of the Partnership Act; that the alterations in the deed of agreement dated July 6, 1948 pointed out by the defendants were not material alterations did not render the agreement void; that the plaintiff had a floating charge over the business assets of John & Co.; that it was the defendants first set and not the plaintiff who committed breach of the agreement by wrongfully delivering possession of the charged goods on or after April 13, 1949 i.e. after ceasing to be a going concern to M/s. John Jain Mehra & Co. - a partnership firm of which the defendants first set became a constituent part by virtue of agreement dated April 11, 1949, that despite the knowledge of the aforesaid prior charge, M/s. John Jain Mehra & Co. illegally intermeddled with the charged goods and used them for their own business; that the plaintiff's floating charge on the assets of the defendants first set valuing Rs. 13,25,000 became crystallised on April 13, 1949, when on default of the defendants first set, he intervened by bringing the suit to recover all his outstandings by sale of the charged properties; that the charge of the plaintiff having become crystallised, as indicated above, the defendants first and second set held the properties as trustees and were liable to make them available to the plaintiff for recovery of his dues; that keeping in view the legal position as well as the nature of the transactions involved, the practice of courts and the fact that the litigation between the parties had been sufficiently protracted, it would be reasonable to award pendente lite as well as future simple interest from the date of the decree to the date of actual payment or realization at the rate of 4 per cent annum on the principal sum adjudged; that though keeping in view the facts that no balance was struck on April 4, 1949 in the rokar (Exh. 179) of Sethiya & Co. and the auditor's report which showed that no specific figure was mutually agreed upon on accounting on that date, it could not be said that accounts were finally settled between the parties on April 4, 1949, the defendants first set had failed to point out which entry in the charts (Exhs. 6103 to 6112) produced by the plaintiff was wrong; that Rs. 49,35,925/5/7 were advanced by Sethiya & Co. to the defendants first set under the agreement dated July 6, 1948, from the date of its execution to the date of the suit; that a sum of Rs. 11,17,000 was due to old Sethiya & Co. from the defendants first set upto June 30, 1948, under the agreements dated June 14, 1947, and February 9, 1948; that Rs. 1,55,000 were advanced by Sethiya & Co. on July 3, 1948, to the defendants first set for purchase of the share of Beni Madho; that in accordance with the obligation undertaken by it under para 1(8) of the agreement dated July 6, 1948, Sethiya & Co. paid, on the basis of transfer voucher

(Exh. 3039) dated February 28, 1949, drawn by the defendants first set, a sum of Rs. 17,79,100 to Tejkaran Sidkaran in full satisfaction of the amount due to the latter under the agreement dated February 9, 1948; that whereas the aggregate of the debit items came to Rs. 82,47,380/15/4, the aggregate of the credit items came to Rs. 71,13,712/6/6 leaving a balance of Rs. 11,33,668 and paise 55 which the defendants first set were liable to pay to the plaintiff; that since the receivers appointed by the court at the instance of the plaintiff after the institution of the suit were able to secure possession of the charged properties that existed prior to April 11, 1949, and it had not been established that there was a removal from the mills' premises of the said properties or dissipation thereof because of the aforesaid conversion and detention, the plaintiff was not entitled to the decree for money against the defendants second set; that the plaintiff could, no doubt, proceed against the charged goods which were in the custody of the receivers for recovery of his dues but as no property on which he held a charge or on which his floating charge crystallised had remained in the custody of the defendants second set after the appointment of the receivers, no liability for his dues could be fastened on them nor could he obtain a decree for specific performance against them. In the result, in modification of the decree passed by the trial Court, the High Court passed a preliminary decree for Rs. 11,33,668.55 with proportionate costs and pendente lite and future interest from the date of the decree to the date of the actual payment or realisation at the rate of 4 per cent per annum on the principal sum of Rs. 10,87,674 in favour of the plaintiff and against the defendants first set but dismissed the suit with costs as against the defendants second set. The High Court made it obligatory for the defendants first set to pay or deposit in court the aforesaid sum of Rs. 11,33,668.55 together with interest within six months of the passing of the decree failing which it held the plaintiff entitled to apply for a final decree for sale of all the business assets, goods, movables, stocks, stores etc. mentioned in the inventory of Shri P. N. Raina, Commissioner, and the receivers' inventories. The High Court further directed that if the net sale proceeds of the said property were found insufficient to satisfy the plaintiff's aforesaid amount, he would get a personal decree against defendants 1 to 3 for the balance of his claim remaining due after sale. The High Court also directed that a sum of Rs. 28,662/9/- the sale proceeds of cotton waste over which the plaintiff had charge and which was in deposit with the bank in the court's account - would also be utilised towards the satisfaction of the aforesaid amount decreed in the plaintiff's favour. It is against this judgment and preliminary decree that the present appeals are directed.

12. We have heard counsel for the parties at length and gone through the entire record relevant for the purpose of the appeals before us. As per contentions of the counsel, the following main questions arise for our determination :

- (1) Whether the firm 'Sethiya & Co.' (of which the plaintiff and Seth Sukan Chand were partners) was dissolved with effect from June 30, 1948, as claimed by the plaintiff ?
- (2) Whether the agreement dated July 6, 1948, was entered into by the plaintiff with the defendants first set as a sole proprietor of Sethiya & Co. or was it entered into by him as a partner of Sethiya & Co. ?
- (3) Whether the suit is barred by Section 69 of the Partnership Act ?
- (4) Whether Seth Sukan Chand was a necessary party to the suit ?
- (5) Whether any material alterations were made in the aforesaid agreement dated July 6, 1948, which rendered it void ?

(6) Whether the suit which was based upon accounts stated or settled could be dealt with in the manner in which it has been done ?

(7) Whether in addition to the imposition of burden on the charged business assets etc. of John & Co. for satisfaction of the decretal amount, the defendants second set could be saddled with any liability in that behalf ?

13. We shall take up these questions seriatim.

14. Questions 1 and 2 : As these two questions are inextricably linked up, they have to be dealt with together.

15. According to the plaintiff, the firm 'Sethiya & Co.' which was formed by him in partnership with Seth Sukan Chand for the specific purpose of providing money against pledge of goods to the defendants first set and to act as their sole selling agents and which consequently entered into financial agreements with the said defendants vide Exhibits 1321 and 1320 on June 14, 1947 and February 9, 1948, respectively was dissolved with effect from June 30, 1948, and thereafter he alone carried on dealings with the said defendants in the name of Sethiya & Co. and M/s. Tejkaran Sidkaran as their sole proprietor and as such, the agreement (Exh. 168) dated July 6, 1948, was entered into by him with the said defendants as the sole proprietor of Sethiya & Co. On the contrary, the defendants assert that the firm 'Sethiya & Co.' was in existence on July 6, 1948, and thereafter as well. Let us examine the material on the record and see which of these contentions is correct. While the plaintiff relied in support of his contention upon the deed of agreement (Exh. 168) dated July 6, 1948, and the deed of dissolution dated July 22, 1948, produced by him, the defendants strongly relied upon Exhibit A-1 and certain other documents. A close scrutiny of these documents and other evidence adduced in the case clearly negatives the contention of the plaintiff and goes a long way to support the assertion of the defendants. It would be noted that in the preamble of Exh. A-1 which is admittedly a counterpart of Exh. 168 the word 'partner' occurs after the word 'Sethiya' and before the word 'of' and in consonance with its preamble, Exh. A-1 has been signed by the plaintiff, Seth Loonkaran Sethiya, as a partner of M/s. Sethiya & Co. Now though the word 'partner' occurring in the preamble of Exh. 168 has been scored out, it has been initialled either by the plaintiff or by any one of the partners of John & Co. It is also significant that while affixing his signatures on Exh. 168 and its counterpart Exh. A-1, the plaintiff described himself as a partner of M/s. Sethiya & Co. The contention of the plaintiff that his partnership with Seth Sukan Chand came to an end with effect from June 30, 1948, and the agreement dated July 6, 1948 was entered into by him with the defendants first set as the sole proprietor of Sethiya & Co. is further falsified by the dissolution deed dated July 22, 1948, itself produced by him before the trial Court on December 13, 1949, which would have passed muster if the defendants had not been vigilant enough. It seems that on seeing this deed written partly on an impressed stamp paper of Rs. 10 which was not in use in July, 1948, the suspicion of the defendants about the spurious character of the deed was aroused and they hastened to make an application requesting the trial Court that in view of the fact that the deed appeared to have been 'ante-dated and manufactured for the purpose of the case', the stamp papers on which it was written be sent to the officer-in-charge, India Security Press, Nasik, for examination and report as to when the said stamp papers were issued for sale from the press. The reaction of the plaintiff to this application and his subsequent conduct in relation to the investigation sought to be made to get at the truth regarding the date of issue of the aforesaid impressed stamp paper and consequently regarding the alleged dissolution of the firm 'Sethiya & Co. is revealing. It is amazing that the simple request made by the defendants which should have been readily agreed to by the plaintiff if he had been innocent was stoutly opposed by him. The circumstances in which the so-

called deed of dissolution of partnership dated July 22, 1948, and the report dated February 27, 1950, of the Assistant Master, India Security Press, Nasik, disclosing that 'the first high value (Rs. 10) impressed stamp in the type of watermarked paper as used in the document dated July 22, 1948, was printed in his press on November 23, 1948, and as such could not have been in existence on July 22, 1948' - the alleged date of execution of the document - disappeared is very intriguing. It is remarkable that when during the cross-examination of the plaintiff on March 29, 1950 in connection with the issue relating to the bar of Section 69 of the Partnership Act the defendants wanted to make use of the aforesaid report from the India Security Press, Nasik, and it came to light that the report and the original deed of dissolution set up the plaintiff were missing, the plaintiff came forward with an amusing application stating therein that "in the interest of the early disposal of the case, he undertakes not to rely on that document in the suit and to argue the case without that". The manner in which the plaintiff behaved when the defendants attempted to have the duplicate copy of the aforesaid report of the Assistant Master, India Security Press obtained by the court proved is no less interesting. A reference to the minutes of proceedings of the trial Court shows that after the court had, at the request of the defendants and with the consent of the plaintiff's counsel, passed the order on May 21, 1950, for issuing a commission to Nasik for examination of the said officer of the press in respect of the aforesaid report about the impressed stamp paper, the plaintiff made an application for stay of that order and on July 4, 1950, his counsel, Shri Walter Dutt, made the following statement :

The court may for the purpose of deciding the issue under Section 69, Partnership Act take into consideration the fact that the document purporting to be a dissolution deed executed the partners of Sethiya & Co. is not genuine although this fact is admitted by the plaintiff and the court may therefore, discard such portions of the oral evidence of both plaintiff and Seth Sujan Chand as it considers would be rendered unreliable, if the view be taken that the document in question was a fabricated one and the court may presume that the document was not executed on the date on which it purports to be executed.

16. On a consideration, therefore, of the totality of the telltale facts and circumstances especially the aforesaid description of the plaintiff as partner of Sethiya & Co. in the preamble and at the foot of Exh. A-1 and Exh. 168, the clumsy attempt made to obliterate the aforesaid description in the preamble of Exh. 168, the execution of a part of the so-called deed of dissolution of partnership dated July 22, 1948, on the aforesaid non-judicial impressed stamp paper of the denomination of Rs. 10 which was not in existence on July 22, 1948, the resistance offered by the plaintiff to the defendants' application requesting the court to call for a report from the India Security Press, Nasik, about the date of issue of the said stamp paper, the aforesaid report No. 780/2C dated February 27, 1950, of the India Security Press, Nasik, that Rs. 10 non-judicial impressed stamp paper which had been used for part execution of the aforesaid deed of dissolution had not been printed before November 23, 1948, the disappearance of the said deed of dissolution of partnership of Sethiya & Co. set up by the plaintiff and the report of the Assistant Master of the India Security Press, Nasik, the defendants' endeavour to have the duplicate copy of the aforesaid report of the India Security Press, Nasik about the impressed stamp paper of the denomination of Rs. 10 obtained by the court proved and the plaintiff's frantic efforts to thwart the attempt firstly by making an application stating therein that he would not rely on the aforesaid deed of dissolution dated July 22, 1948, secondly, by making an application for stay of the order passed by the trial Court regarding issue of a commission to Nasik for formally proving the report of the India Security Press and thirdly, by asking his counsel, Shri Walter Dutt to make the abovequoted statement strongly incline us to think in agreement with the subdued findings of the trial Court that the aforesaid deed of dissolution was

fabricated by the plaintiff with the dishonest intention of playing a fraud on the court and gaining an undue advantage over the defendants.

17. In addition to the facts and circumstances set out above, the debit of items of Rs. 1,55,000 and Rs. 1,68,552/12/6 to the account of the partnership firm 'Sethiya & Co.' on July 3, 1948, and July 10, 1949, respectively and issue by the plaintiff of cheques No. BL 003628 dated July 16, 1948 (Exh. B-11) for Rs. 1,55,000, no. BL 003634 dated July 16, 1948 (Exh. B-12) for Rs. 25,000, no. BL 003636 dated July 20, 1948 (Exh. B-13) for Rs. 73,000 No. BL 003630 dated July 9, 1948 (Exh. B-14) for Rs. 10,000 no. BL 003635 dated July 17, 1948 (Exh. B-15) for Rs. 16,500 No. BL 003632 dated July 10, 1948 (Exh. B-16) for Rs. 1,30,000 and no. BL 003633 dated July 10, 1948 (Exh. B-17) for Rs. 1,68,552/14/6 as partner of Sethiya & Co. also go to demolish the theory of dissolution of the firm 'Sethiya & Co.' on June 30, 1948 which the plaintiff sought to build up on sandy foundations and furnish an eloquent proof of the fact that the firm was very much in existence when the agreement (Exh. 168) dated July 6, 1948, came into being. It has also to be borne in mind that service by post or advertisement in some paper of notice about the retirement of a partner from a partnership firm on persons who are in know of the existence of the firm and have been carrying on dealings with it is of utmost important to prevent them from assuming that the partnership continues. In the instant case, it is manifest from the evidence adduced by the plaintiff himself that neither he nor Seth Sujan Chand gave notice in writing to the defendants first set that the latter had retired from Sethiya & Co. with effect from June 30, 1948. The evidence also makes it clear that the concerned persons and the general public were not informed about the retirement of Seth Sujan Chand from the partnership firm 'Sethiya & Co.' by publication of a notice in some paper. The absence of these notices further belie the plea of the plaintiff regarding dissolution of the partnership firm 'Sethiya & Co.' on June 30, 1948. That the plaintiff's story regarding dissolution of the firm 'Sethiya & Co.' is a complete myth also receives strong support from the fact that although approximately Rs. 1,10,000 are admitted by Seth Sujan Chand to be due to him from the partnership not a farthing appears to have been paid to him nor any document acknowledging the liability appears to have been passed on to him.

18. The letter (Exh. 21) addressed to the Manager, Bank of Bikaner Ltd., Agra, intimating to him that Seth Sujan Chand had withdrawn from the partnership of Sethiya & Co. on which strong reliance is placed on behalf of the plaintiff is not helpful to him as it was not sent to the bank before July 20, 1948.

19. The alleged dissolution of the partnership between Seth Sujan Chand and the plaintiff not having been established, it can be safely presumed in view of the above circumstances that the partnership between them continued subsist at least upto July 20, 1948. We are accordingly of the opinion that the firm 'Sethiya & Co.' was not dissolved with effect from June 30, 1948, as claimed by the plaintiff, and that the agreement dated July 6, 1948, was entered into by the plaintiff with the defendants first set not as the sole surviving proprietor of Sethiya & Co. but as a partner of the firm 'Sethiya & Co.'

20. Question 3 : For a proper determination of this question, it is necessary to refer to Section 69 of the Partnership Act, 1932, the relevant portion whereof is reproduced below for ready reference :

69. (1) No suit to enforce a right arising from a contract or conferred by this Act shall be instituted in any Court by or on behalf of any person suing as a partner in a firm against the firm or any person alleged to be or to have been a partner in a firm unless the firm is registered and the person suing is or has been shown in the Register

of Firms as a partner in the firm.

(2) No suit to enforce a right arising from a contract shall be instituted in any Court by or on behalf of a firm against any third party unless the firm is registered and the persons suing are or have been shown in the Register of Firms as partners in the firm.

(3) The provisions of sub-sections (1) and (2) shall apply also to a claim of set-off or other proceedings to enforce a right arising from a contract, but shall not affect -

(a) the enforcement of any right to sue for dissolution of a firm or for accounts of a dissolved firm, or any right or power to realise the property of a dissolved firm, or . .

. .

21. A bare glance at the section is enough to show that it is mandatory in character and its effect is to render a suit by a plaintiff in respect of a right vested in him or acquired by him under a contract which he entered into as a partner of an unregistered firm, whether existing or dissolved, void. In other words, a partner of an erstwhile unregistered partnership firm cannot enforce a right arising out of contract falling within the ambit of Section 69 of the Partnership Act. In the instant case, Seth Sujan Chand had to admit in unmistakable terms that the firm 'Sethiya & Co.' was not registered under the Indian Partnership Act. It cannot also be denied that the suit out of which the appeals have arisen was for enforcement of the agreement entered into by the plaintiff as partner of Sethiya & Co. which was an unregistered firm. That being so, the suit was undoubtedly a suit for the benefit and in the interest of the firm and consequently a suit on behalf of the firm. It is also to be borne in mind that it was never pleaded by the plaintiff, not even in the replication, that he was suing to recover the outstandings of a dissolved firm. Thus the suit was clearly hit by Section 69 of the Partnership Act and was not maintainable.

22. Question 4 : It would be noticed that the present suit has been brought by the plaintiff alone and in spite of objection raised on behalf of the defendants, he did not care to implead Seth Sujan Chand who was a necessary party to the suit. Assuming without holding therefore, that Section 69 of the Partnership Act did not apply to the present case, the plaintiff could not in any event maintain the suit for recovery of the aforesaid amount (which was made up of items, some of which were admittedly due to the old Sethiya & Co.) without impleading Seth Sujan Chand.

23. Question 5 : Before proceeding to determine this question, it would be well to advert to the legal position bearing on the matter. As aptly stated in paragraph 1378 of Volume 12 of Halsbury's Law of England (Fourth Edition)

if an alteration (by erasure, interlineation, or otherwise) is made in a material part of a deed, after its execution, by or with the consent of any party to or person entitled under it, but without the consent of the party or parties liable under it, the deed is rendered void from the time of the alteration so as to prevent the person who has made or authorised the alteration, and those claiming under him, from putting the deed in suit to enforce against any party bound by it, did not consent to the alteration, any obligation, covenant, or promise thereby undertaken or made.

24. A material alteration, according to this authoritative work, is one which varies the rights, liabilities, or legal position of the parties as ascertained by the deed in its original state, or otherwise varies the legal effect of the instrument as originally expressed, or reduces to certainty some provision which was originally unascertained and as such void, or which may otherwise prejudice

the party bound by the deed as originally executed.

25. The effect of making such an alteration without the consent of the party bound is exactly the same as that of cancelling the deed.

26. To the same effect are the observations made by the Privy Council in *Nathu Lal v. Musammat Gomti* [AIR 1940 PC 160 : 67 IA 318].

27. Now a comparison of Exh. A-1 (produced by the defendants first set) with Exh. 168 (produced by the plaintiff) would show that besides the obliteration of the word 'partner' from the preamble as stated above, the plaintiff made two other alterations in Exh. 168. Originally, the second proviso to sub-clause (8) of Clause 1 of the agreement as given in Exh. A-1 ran thus :

The payment for purchase of cotton will be made on the first day of its receipt in the mills of the partners.

28. In Exh. 168, however, the word 'first' has been changed into 'tenth' thus making it read as "the payment for purchase of cotton will be made on the tenth (emphasis ours) day of its receipt in the mills of the partner".

29. The third alteration is no less important. As would be evident from Exh. A-1, sub-clause (3) of Clause 12 of the agreement as actually drawn up between the parties read as follows :

A commission of Rupee one per cent on value of all sales of products of the above three spinning mills, viz. yarn, and newar, whether sold directly by the partners or otherwise but delivered and produced during the currency of this agreement.

30. After the alteration, the clause has been made to read as follows in Exh. 168 :

A commission of Rupee one per cent on value of all sales of products of the above three spinning mills, viz. yarn, and newar, whether sold directly by the part\_\_ners or otherwise but delivered or produced during the currency of this agreement. 31. As a result of the last change, the word 'and' has been substituted by the word 'or'. 32. As the abovementioned alterations substantially vary the rights and liabilities as also the legal position of the parties, they cannot be held to be anything but material alterations and since they have been made without the consent of the defendants first set, they have the effect of cancelling the deed. Question 5 is, therefore, answered in the affirmative. 33. Question 6 : The plaintiff's suit, as already indicated, was for a specific and ascertained sum of money on the basis of settled account. The courts below have concurrently found that there was no settlement of account on April 4, 1949, as alleged by the plaintiff. After this finding, it was not open to them to make out a new case for the plaintiff which he never pleaded and go into the accounts and pass a decree for the amount which they considered was due from the defendants first set to the plaintiff. They should have, in the circumstances, either dismissed the suit or passed a preliminary decree for accounts directing that the books of account be examined item by item and an opportunity allowed to the defendants first set to impeach and falsify either whol or in part the accounts on the ground of fraud, mistakes, inaccuracies or omissions for it is well settled that in case of fraud or mistake, the whole account is affected and in surcharging and falsifying the accounts, errors of law as well as errors of fact can be set right. By adopting the latter course

indicated by us, the defendants first set would have got a fair and adequate opportunity of scrutinising the accounts and showing whether they were tainted with fraud, mistake, inaccuracy or omission or of showing that any item claimed by the plaintiff was in fact not due to him.

34. Question 7 : The High Court has for cogent reason held that the goods on which the burden of charge lay being available for the satisfaction of the liabilities, if any, under the agreement dated July 6, 1948, the defendants second set could not be held personally liable for payment of the decretal amount. The opinion expressed by the High Court is correct and we see no warrant or justification to interfere with the same.

35. In view of the foregoing, we have no hesitation in holding that as material alterations have been made by the plaintiff in the agreement dated July 6, 1948 (which is the basis of the suit) rendering it void and as the bar of Section 69 of the Partnership Act clearly applies to the case, the suit is clearly untenable and has to be dismissed.

36. In the result, appeal 572 of 1974 is allowed and the suit out of which it arose is dismissed. Consequently, appeal 416 of 1973 fails and is dismissed. In the circumstances of the case, parties are left to pay and bear their own costs of these appeals.

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